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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT CAMP: GWALIOR

ORIGINAL APPLICATION NO. 349 OF 2005

Gwalior, this the 6th day of November, 2006

**Hon'ble Dr.G.C.Srivastava - Vice Chairman
Hon'ble Shri A.K.Gaur - Judicial Member**

Ram Singh Gaum, S/o Shri Shivilal Gaum, Aged 66 Yrs,
Occupation, Retired, Sr.Audit Officer of AGMP, Gwalior and
R/o 571-A, Suresh Nagar, Thatipur, Morar, Gwalior.

-Applicant

(By Advocate - Shri M.K.Jeurkar)

Versus

1. Comptroller and Auditor General of India, 10, Bahadurshah Zafar Marg, New Delhi, Gwalior (sic).
2. Accountant General, Indian Audit and Accounts Department, O/o Accountant General (Audit No.1), Madhya Pradesh, Motimahal, Gwalior.
3. Sr.audit Officer, (Adm-13) O/o Accountant General (Audit No.1), Madhya Pradesh, Motimahal, Gwalior

-Respondents

(By Advocate - Shri Madhukar Rao)

O R D E R (Oral)

By Dr.G.C.Srivastava, VC.-

Heard learned counsel of both the parties.

2. Our attention has been drawn to the order passed by this Tribunal in O.A.No.1047/2005 (Sumer Chand Jain Vs. The Comptroller & Auditor General of India and others) on 3.10.2006. It has been stated that the present OA is squarely covered by the aforesaid decision in OA No.1047/2005. Agreeing with this submission, we pass a similar order as was passed in the aforesaid OA.

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3. Accordingly, we direct the respondents to apply the judgment and order as may be passed by the Hon'ble Supreme Court in SLP No.10659/2005 (Prabhakar Sridahar Bapat) & connected SLPs, to the present OA at the appropriate time. Further we give liberty to the applicant that after the aforesaid SLPs are disposed of by the Hon'ble Supreme Court and the applicant makes a representation to the competent authority for disposal of his representation in accordance with the directions as may be issued by the Hon'ble Supreme Court, the applicant can approach this Tribunal afresh without any consideration of limitation or delay and laches, after his representation is disposed of by the competent authority, in case he still feels aggrieved and so advised.

4. In the result, the OA is disposed of with the above directions. No costs.

A.K.Gaur
(A.K.Gaur)
Judicial Member

Dr.G.C.Srivastava
(Dr.G.C.Srivastava)
Vice Chairman

rkv

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
पत्रिलिपि अग्रे छिटा:-
 (1) सचिव, उच्च न्यायालय वार एवं नियोगालय, जबलपुर
 (2) आदेदक श्री/महिला/स्त्री.....के काहंसल
 (3) प्रत्यार्थी श्री/महिला/स्त्री.....के काहंसल
 (4) व्यापाल, कोप्रा, जबलपुर न्यायालय
सूचना एवं आवश्यक कार्यकाली उन्नु

M.K.Tewari
M.Rao, Advt.wl

10/11/2006 उप रजिस्ट्रार

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